## [TO BE PUBLISHED IN PART 2 SECTION 3 SUB-SECTION (i) OF THE GAZETTED OF INDIA, EXTAORDINARY]

## GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE (Department of Legal Affairs)

New Delhi, the 1st October 2015

## NOTIFICATION

G.S.R.....(E) - In exercise of the powers conferred by the provision to article 309 read with article 76 of the Constitution, the President hereby makes the following rules further to amend the Law Officers (Conditions of Service) Rules, 1987, namely:-

- These rules may be called the Law Officers (Conditions of Service)
   Amendment Rules, 2015.
  - (2) They shall be deemed to have come into force on the first day of October, 2015 or from the date of appointment of the Law Officer, whichever is later.
- 2. In the Law Officers (Conditions of Service) Rules, 1987, in rule 7, in clause (b), after serial number (vii) and entries related thereto, the following serial no. and entries shall be inserted, namely:-

	1	2	3
(viii)	jurisdiction, apart f Additional Solicito Bangalore, Chenna	in courts within their rom their headquarters, for General of Allahabad, i, Kolkata, Mumbai, Punjab tna, Ranchi, Gujarat and	₹ 37,500/- per case per day

(Suresh Chandra)

Joint. Secretary and Legal Adviser to the Govt. of India [F.No.26(1)/2014/Judl.]

Foot Note: The principal rules were published in the gazette of India, extra ordinary part II, Section 3, Sub-Section (I), dated the 1st January, 1987 vide notification NO. GSR 1(E) dated the 1st January, 1987 and have been subsequently amended by

GSR No. 379(E) dated the 14th April, 1987

GSR 473 (E) dated 22nd June 1993. IX. X.

G.S.R. 403 (E) dated 2<sup>nd</sup> June 1999. G.S.R 345 (E) dated 10<sup>th</sup> May 2001 Xi.

XII.

G.S.R 106 (E) dated 25th February, 2005. XIII.

GSR 723(E) dated 16<sup>th</sup> December, 2005.

XIV. GSR ... (E) dated 18th July, 2008.

The Manager, Govt. of India Press, Mayapuri, Ring Road, New Delhi.

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SG

- Shri Mukul Rohatgi, Attorney General for India, N-234-A, Greater Kailash-I, New XI. XII.
- Shri Ranjit Kumar, Solicitor General of India, A-47, Kailash Colony, New Delhi-
- All Additional Solicitors General of India, as per list. XIII. XIV.
- PS to ML&J/PS to MSL&J/PS to Law Secretary/PS to Legislative Secretary. XV.
- All Ministries/Departments to the Govt. of India.
- Department of Expenditure, Ministry of Finance, New Delhi w.r.t. their ID Note XVI. No.9 (11)/99-E.II (B) dated 02.03.2015.
- All Officers and Sections in the Deptt. of Legal Affairs XVII. XVIII.
- Central Agency Section, Litigation (High Court/Lower Court) Sections with 5 XIX.
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(Suresh Chandra)

Joint Secretary & Legal Adviser to the Govt. of India

[F. No.26(1)/2014/Judl.]